CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 208/2010

Coram: Shri V.S.Verma, Member Shri M. Deena Dayalan, Member

Date of hearing: 11.7.2013 Date of Order: 15.7.2013

In the matter of

Petition under Section 62 and 79 (1) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009

And

In the matter of

NTPC Limited. New Delhi

....Petitioner

Vs

Haryana Power Purchase Center, Panchkula Haryana State Load Despatch Centre, Panchkula

..Respondents

Following was present:

Shri Shanker Saran, NTPC Shri Sudesh Jain, NTPC Shri A.Dua, NTPC Shri A.S.Pandey, NTPC

<u>ORDER</u>

The petitioner, NTPC Limited has filed the present petition with following prayers:

Prepare the UI account in accordance with provisions of CERC UI Regulations without applying UI cap rate in the time blocks where DC has been given on APM and RLNG/liquid fuel and to revise the UI accounts

for the period from 1.4.2009 till date.

- (b) Pass any other order, in this regard as the Hon'ble Commission may find appropriate in the circumstances pleaded above."
- 2. During the course of the hearing, the representative of the petitioner submitted that subsequent to the filing of the petition, the UI Regulations have been amended. The petitioner is pressing to get the matter resolved with Haryana State Load Despatch Centre. The representative of the petitioner sought permission of the Commission to withdraw the present petition.
- 3. The prayer of the representative of the petitioner is allowed. Accordingly, Petition No. 208/2010 is disposed of as withdrawn.

Sd/-Sd/-(M.Deena Dayalan)

Member

(V.S.Verma) Member